

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6	11.8.94.	<p>Heard Mr. B. Udgata, learned counsel for the applicant and Mr. Ashok Kumar Misra, learned Senior Standing Counsel (Central).</p> <p>2. Learned counsel for the applicant has produced Annexure-3 with memorandum dated 25.11.1985 which stipulates that vacant quarters should be allotted to S.C./S.T. officials in the ratio of 2 : 1 which has also been circulated in the month of 1994 April, 1994.</p> <p>3. It is hereby directed that the applicant's claim may be scrutinised in the light of this annexure as well as any subsequent instructions, if any, received and allotment order may be issued within 10 days from the date of receipt of this order. The applicant is hereby given liberty to agitate his grievance, if any, if so advised at the subsequent stage.</p>	<p>For admission of hearing.</p> <p>Achy 8/8/94</p> <p>Bench.</p> <p>A copy of order No. 6 dt. 11.8.94 may be given to both counsel.</p> <p>Blr 16-8-94</p> <p>16-8-94</p> <p>Recd. 16-8-94 By At. No. or Position</p> <p>Received copy of warrant dt. 11/8/94 on behalf of the member After Recd. 8/8 18/8/94</p> <p>Vice-Chairman</p> <p>Member (Admn.)</p>